IN THE HIGH COURT OF JHARKHAND AT RANCHI

First Appeal No. 69 of 2020

Ritesh Prasad Rawani @ Ritesh Rawani --- --- Petitioner

Versus

Rajshree --- --- Respondent

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**

Hon'ble Mrs. Justice Anubha Rawat Choudhary

Through: Video Conferencing

For the Appellant: Mr. Ramchander Sahu, Advocate

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03 / 25.03.2021 Learned counsel for the appellant prays for and is allowed two weeks' time after reopening of Holi holidays to remove the following surviving defects.

1. Provision of law may be corrected.
2. Case no. in page no. 11, grounds in sub para (iii) may be verified and corrected.
3. All annexures may be certified to be true.
4. True typed copy of page no(s) 22, 25, 34 and 35 may be filed as portion are handwritten
5. Address to the Hon'ble Court at vakalatnama may be corrected.
6. Second set of memo of appeal may be filed.

Office to place the file for inspection and removal of defects, on requisition being made, within this time.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)

Ranjeet/